

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 161 OF 2015 & IA NO. 259 OF 2015

&

APPEAL NO. 205 OF 2015

Dated : 22nd February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 161 OF 2015 &
IA NO. 259 OF 2015 &**

In the matter of:-

Sasan Power Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal for R-10

Mr. Rajiv Srivastava for R-3 to 6

Mr. Bipin Gupta for R.11 to 13

Mr. Arav Kapoor for R.7

Mr. Rahul Dhawan

Mr. Shailabh Tiwari for R.11 & 12

APPEAL NO. 205 OF 2015

Haryana Power Purchase Centre

...Appellant(s)

Versus

Sasan Power Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Poorva Saigal

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Rajiv Srivastava for R-3 to 6
Mr. Bipin Gupta for R.7 to 9

ORDER

Counter is being filed today in the registry on behalf of Respondent Nos. 3 to 6. Learned counsel for the Appellant seeks three weeks time to file rejoinder. He may file the same on or before 14.03.2016 after serving copy on the other side.

Learned counsel for the Appellant in Appeal No. 161 of 2015 states that the appellant's submissions in Appeal No. 161 of 2015 be read as submissions in Appeal No. 205 of 2015 also. His statement is accepted.

List these matters on **18.04.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member

ts/dk

(Justice Ranjana P. Desai)
Chairperson